भौर भ्रागुलिपिकों की संख्या नहीं के बराबर है जबकि उनकी संख्या 50:50 होनी चाहिए थी : भौर

(ग) यदि हां, तो उसके क्या कारण हैं ग्रीर हिन्दी भाषा के प्रचार के लिए क्या नए कदम उठाए गये हैं?

मानव संसाधन विकास मंत्रालय में शिक्षा श्रौर तंस्कृति विभागों में राज्य मंत्री (श्री एल॰ पी॰ शाही): : (क) जी नहीं। तार, टेलिप्रिंटर श्रौर टेलेक्स संदेशों के प्रेषण सहित, सरकारी कामकाज में हिन्दी के उत्तरोत्तर प्रयोग तथा द्विभाषी श्राधुनिक कार्यालय उपस्कर खरीदने से संबंधित अनुदेश क्षेत्र "क" श्रौर "ख" में स्थित कार्यालयों के ध्यान में ला दिए गए हैं।

(ख) ग्रौर (ग) जी, नहीं।

इस मंत्रालय के क्षेत्र "क" में स्थित कार्यालयों में वास्तिवक भ्रावश्यकताम्रों के भ्रनुसार देवनागरी टाइपराइटर, हिन्दी टंकक भौर भ्राशुलिपिक विद्यमान हैं। भौर मधिक टंककों/म्राशुलिपिकों को हिन्दी टंकण/म्राशुलिपि का प्रशिक्षण दिया जा रहा है और म्रतिरिक्त देवनागरी टाइपराइ-टर, उनकी बढ़ती हुई भ्रावश्यकता को पूरा करने के लिए समय-समय पर खरीदे जा रहे हैं।

12 Noon

PAPERS LAID ON THE TABLE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir I want to raise a point of order before you call Papers to be laid on the Table. I find from today's Agenda that there are 11 items where it is written, giving reasons for the delay in laying the paper. . .". Almost in every case this is what is mentioned. Now I want your ruling. Laying of papers before Parliament is mandatory under the provisions of the concerned Act. If there was delay in laying the paper on the Table, the Government had to seek sanction of the House for the delayed laying.

MR. CHAIRMAN atto, there is a Committee to least things.

You are an old 1 know it.

That Committee se things.

Now I call ers to lay their papers on th

- I. Accour
- -87) of the Bombay d related papers.
- II. Admini the vi papers.
- Report (1986-87) of trusts and related
- III. Cochir (Famil Regular
- Trust Employees ifare) Amendment 88.
- IV. Cochin Fund) 1988

Employees (Welfare Iment Regulations,

F- -- --

THE DI MINISTRY (SHRI P. 1 SHRI RAJ) the Table—

- MINISTER IN THE RFACE TRANSPORT AL): Sir, on behalf of OT: I beg to lay on
- I. (1)
 Hindi) 6
 sub-sectic
 Major P
- each (in English and sllowing papers, under of section 103 of the is Act, 1963:—
- and the

Trust.

(i)

bay Po

Accounts of the Bomfor the year 1986-87 Report thereon.

by Government of the its of the Bombay Port

(2) St (in English and Hindi) or the delay in laying the pape ned at 1 (i) above.

[Placed ary. See No. LT-5635] 88 for (2)].

- II. A each (in English and Hindi) of the following papers:—
 - (i) (a) Annual Administration Report of the Bombay Port Trust for the year 1986-87.
 - (b) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5634] 88 for (a) to (c)].

- (ii) (a) Annual Administration Report of the Calcutta Port Trust for the year 1986-87.
- (b) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5632] 88 for (a) to (c)]

- (iii) (a) Annual Administration Report of the Mormugao Port Trust for the year 1986-87.
- (d) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5631 88 for (a) to (c)]

- (iv) (a) Annual Admnistration Report of the Paradip Port Trust for the year 1986-87.
- (b) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5633] 88 for (a) to (c)]

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing), under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. No. 78(E), dated the 4th February, 1988, approving the Cochin Port Trust Employees' (Family Welfare) Amendment Regulations, 1988

(ii) G.S.R. No. 81(E), dated the 8th February, 1988, publishing the Cochin Port Employees' (Welfare Fund) Amendment Regulations, [Placed in Library See No. LT-5630]

Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDI-TURE IN THE MINISTRY OF FIN-ANCE (SHRI B. K. GADHVI): Sir, I beg to lay on the Table, under section 159 of the Customs Act 1962, a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 95(E), dated the 19th February, 1988, amending notification No. 104/87-Cus. dated the 27th March, 1987, so as to provide for exports under Import Export Pass Book Scheme, through the Customs port of New Mangalore, except for certain items, mentioned in the notification, together with an Explanathereon. Placed tory Memorandum in Library. See No. LT-5592 [88].

- I. Report and Accounts (1986-87) of the Navodaya Vidyalaya Samiti, New Delhi and related papers.
- II. Accounts (1986-87) of the Visva-Bharati, Santiniketan and related papers.
- III. Report and Accounts (1986-87) of the Indian Museum, Calcutta and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Sir I beg to lay on the Table—

A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Auditeo Accounts of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1986-87.

[Placed in Library See No. LT-5655]881.